

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 179/2017
M.A No. 2428/2017**

New Delhi, this the 6th day of November, 2017

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Ved Pal Paweria, Age 60 yrs,
S/o. Late Sh. Shiv Karan
R/o. -Vill. Singhpura Khurd, Gurukul,
Distt.-Rohtak, Haryana-124 001.Applicant

(By Advocate : Mr. Ajesh Luthra)

Versus

1. GNCT Delhi through its Chief Secretary,
Govt. of NCT of Delhi.
2. The Director of Education,
Govt. of NCT Delhi,
Old Secretariat, Delhi.
3. The Dy. Director of Education,
District : North West (B):
FU Block, Pitampura,
Delhi.
4. Sh. RM Meena,
Principal, GSB Vidyalaya, Nangloi,
Delhi.Respondents

(By Advocate : Mr. Vijay Pandita)

O R D E R (O R A L)

Hon'ble Mrs. Jasmine Ahmed, Member (J) :

This O.A has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs :-

“a) Directing the respondent to place the relevant records pertaining the present O.A before their lordships for the proper adjudication in the matter.

b) Quash and setting aside the impugned charge sheet served on the applicant under the covering memo dt. 29.08.16 (Annexure A/1) with all other consequential benefits.

c) Any other fit and proper relief may also be granted to the applicant.”

2. The applicant has also prayed for interim relief but, when the matter was called up, learned counsel for the applicant stated that at this moment he is not pressing the relief No. 'B' i.e., quashing of charge sheet but, only praying that as he has retired the departmental inquiry proceedings may be completed expeditiously and in the meantime, the provisional pension be released to him so that he can sustain himself and his family after retirement. He also contended that in the month of October, the respondents have released him provisional pension till August, 2017. Hence, he prays that the respondents shall continue paying him the provisional pension and complete the departmental inquiry proceedings within a time bound period.

3. Taking into consideration the contention raised by the learned counsel for the applicant before the Court, we feel that this O.A can be disposed of with a direction to the respondents that the inquiry proceedings be completed within six months from today and as they had already released the provisional pension to the applicant, they shall continue to pay provisional pension to him.

4. Accordingly, with the above direction, the O.A is disposed of without commenting on the main prayer of the applicant as he himself is not pressing for the main prayer of quashing of charge sheet at this juncture.

5. In view of the above, the M.A No. 2428/2017 also stands disposed of.

(Uday Kumar Varma)
Member (A)

(Jasmine Ahmed)
Member (J)

/Mbt/